

**TARIFF FILING FORMS (TRANSMISSION &
COMMUNICATION SYSTEM)**

FOR DETERMINATION OF TARIFF

PART-III

Annexure-I

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PART-III

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Form No.	Title of Tariff Filing Forms (Transmission & Communication System)	Tick
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Other Information/ Documents		
Sl. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Project(s) setup by a company making tariff application for the first time to CERC)	
2	Region wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures for the new Transmission System & Communication System for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPTA/TSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable.	

Form No.	Title of Tariff Filing Forms (Transmission & Communication System)	Tick
	List of supporting documents to be submitted: <ol style="list-style-type: none"> a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun 	
8	Transmission Licensee shall submit copy of Cost Audit Report along with cost accounting records, cost details, statements, schedules etc. for the transmission system as submitted to the Govt. of India for first two years i.e. 2014-15 and 2015-16 at the time of mid-term true-up in 2016-17 and for balance period of tariff period 2014-19 at the time of final true-up in 2019-20. In case of initial tariff filing the latest available Cost Audit Report should be furnished.	
9	Any other relevant information, (Please specify)	

Note1: Electronic copy of the petition (in word format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the form of CD/Floppy disc.

Summary Sheet

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication System _____

(Amount in Rs. Lakh)

S.N o.	Particulars	Form No.	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2		3	4	5	6	7	8
1.1	Depreciation							
1.2	Interest on Loan							
1.3	Return on Equity ¹							
1.4	Interest on Working Capital							
1.5	O & M Expenses							
	Total							

Note

1: Details of calculations, considering equity as per regulation, to be furnished (As per Form 8).

(Petitioner)

Substations:

S.NO.	Name of Sub-station	Type of Substation Conventional(Gr eenfield/Brownfi eld)/ GIS/HVDC terminal/HVDC Back to Back	Voltage level kV	No. of transformers / Reactors/SV C etc. (with capacity)	No. of Bays				Date of Commercial operation	Covered in the present petition	
					765 kV	400 kV	220 kV	132 kV & Below		Yes/N o	If No, petition No.
1											
2											
3											
4											
-											
-											

Communication System:

S. No.	Name of Communication System	Type of Communication System - Communication System under ULDC/ SCADA/ WAMS/Fibre Optic Communication System/RTU/PABX etc	Technical Particulars	Number/ length	Date of Commercial operation	Covered in the present petition	
						Yes/No	If No, petition No.
1							
2							
3							
4							
-							

(Petitioner)

**PART-III
FORM-3**

Normative parameters considered for tariff computations

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or communication system: _____

Year Ending March

Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Base Rate of Return on Equity	%						
Tax Rate	%						
Effective tax rate ¹	%						
Target Availability	%						
Normative O&M per km	Rs. Lakh						
Normative O&M per bay	Rs. Lakh						
Spares for WC as % of O&M	%						
Receivables in Months for WC	Months						
Bank Rate as on _____ ²	%						

1. To be supported by necessary documents and calculations. Effective tax rate is to be computed in accordance with Regulation 25 i.e. actual tax (or estimated tax)/gross income, where gross income refers the profit before tax.
2. Mention relevant date

(Petitioner)

PART-III
Form 4

Abstract of admitted parameters for the existing transmission assets/elements under project.

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system: _____

(Amount in Rs Lakh)

	Asset- 1	Asset- 2	Asset- 3 and so on	Total Gross Block as on 31.03.2014
Name of the Assets				
DOCO				
Petition Number				
Tariff order date				
Particulars	Capital Expenditure admitted as on 31.03.2014	Capital Expenditure admitted as on 31.03.2014	Capital Expenditure admitted as on 31.03.2014	
Apportioned approved Cost/Revised cost estimates, if any (with reference and date of approval)				
Freehold Land				
Leasehold Land				
Building & Other Civil Works				
Transmission Line				
Sub-Station Equipments				
PLCC				
Total				
Notional Loan				
Notional Equity				
Total				
Debt-Equity Ratio				
Debt				
Equity				
Total				
Cumulative amount of Depreciation				

Cumulative Repayment of Loan				
Initial Spares*				

1 * Initial spares claimed for existing whose cut off date falls in current tariff period.

Details of remaining assets of the project yet to be commissioned needs to be included in Form -5B

(Petitioner)

Statement of Capital cost

(To be given for relevant dates and year wise)

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system: _____

(Amount in Rs Lakh)

		As on relevant date. ¹
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in A(a) above	(i) (ii) ... (iii)... (iv) ...
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above	
B	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in B(a) above	(i) (ii) ... (iii)... (iv) ...
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above	
C	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in C(a) above	(i) (ii) ... (iii)... (iv) ...
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above	

Note:

1.Relevant date/s means date of COD of transmission element/s or Communication system and financial year start date and end date

(Petitioner)

Statement of Capital Works in Progress
(To be given for relevant dates and year wise)

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system: _____

(Amount in Rs Lakh)

		As on relevant date.¹
A	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in (a) above	(i) (ii) ... (iii)... (iv) ...
B	a) Addition/ Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in (a) above	(i) (ii) ... (iii)... (iv) ...
C	a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in (a) above	(i) (ii) ... (iii)... (iv) ...
D	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost in a above	(i) (ii) ... (iii)...

Note:

1. Relevant date/s means date of COD of transmission element/s and financial year start date and end date

(Petitioner)

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Project/Element

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system: _____

New Projects

Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day Cost	Completed Cost
Price level of approved estimates	As of End of _____ Qtr. Of the year _____	As on Scheduled COD of the transmission system/ transmission element/ Communication System
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC, IEDC& FC		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs Lakh)		
Capital cost excluding IDC, FC, FERV & Hedging Cost (Rs. Cr)		
IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs Lakh)		
Total IDC, FC, FERV & Hedging Cost (Rs Lakh)		
Rate of taxes & duties considered		
Capital cost Including IDC, IEDC, FC, FERV & Hedging Cost		

Foreign Component, if any (In Million US \$ or the relevant Currency)	
Domestic Component (Rs Lakh)	
Capital cost Including IDC, IEDC& FC (Rs Lakh)	
Schedule of Commissioning	
COD of transmission system 1 / transmission element 1/ Communication System 1	
COD of transmission system 1/ transmission element 2/ Communication System 2	

COD of last transmission system / transmission element / Communication System	

Note:

1. Copy of approval letter by the Board duly certified by the Company secretary should be enclosed
2. Details of Capital Cost are to be furnished as per FORM-5 or 5A as applicable
3. Details of IDC & Financing Charges are to be furnished as per FORM-12(B).

(Petitioner)

Sl. No. (1)	Particulars (2)	Cost in Rs. Lakh						Liabilities/Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)	Admitted Cost (8)
		As per Original Estimates (3)			Actual Capital Expenditure as on COD (4)						
		Quantity	Rate	Estimated Amount	Quantity	Rate	Actual Amount				
	Machinery										
13.1	Interest During Construction (IDC)										
13.2	Financing Charges (FC)										
13.3	Foreign Exchange Rate Variation (FERV)										
13.4	Hedging Cost										
	Total of IDC, FC, FERV & Hedging Cost										
14.0	Capital cost including IDC, FC, FERV & Hedging Cost										

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the transmission licensee.

2. Separate details of free hold/lease hold land should be submitted.

(Petitioner)

Break-up of Construction/Supply/Service Packages

Name of the Petitioner: _____
 Name of the Region: _____
 Name of the Project: _____
 Name of the Transmission Element or
 Communication system _____

Sr. No.	Name/No. of Construction/supply/service package	Scope of works ¹ (in line with head of cost break-ups as applicable)	Whether awarded through ICB/DCB/ Departmental ly/ Deposit Work, etc.	No. of bids received	Date of Award	Date of Start of work	Date of Completion of Work	Value of Award ² in (Rs. Lakh).	Firm or With Escalation in prices	Actual expenditure till the completion or up to COD whichever is earlier (Rs. Lakh)	Taxes & Duties and IEDC (Rs. Lakh)	IDC, FC, FERV & Hedging cost (Rs. Lakh)	Sub-Total (Rs. Lakh)

Note:

1 The scope of work in any package should be indicated in conformity of cost break-up in Form-5B to the extent possible.

2 If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs. 800 Lakh. + US\$ 5m=Rs. 3900 Lakh. at US\$=Rs62 as on say 01.04.14.

(Petitioner)

Details of elementwise cost of the project

Name of the Petitioner: _____
 Name of the Region: _____
 Name of the Project: _____

Transmission Lines:

S. No.	Name of line	Apportioned approved cost (Rs. Lakh)	Revised cost estimates, if applicable (Rs. Lakh)	Completed Cost (Rs. Lakh)	Covered in the present petition	
					Yes/No	If No, petition No.
1						
2						
3						
4						
-						
-						
-						

Substations:

S. NO.	Name of Sub-station	Apportioned approved cost (Rs. Lakh)	Revised cost estimates, if applicable (Rs. Lakh)	Completed Cost (Rs. Lakh)	Covered in the present petition	
					Yes/No	If No, petition No.
1						
2						
3						
4						
-						
-						

Communication System:

S. NO.	Name of Communication System	Apportioned approved cost (Rs. Lakh)	Revised cost estimates, if applicable (Rs. Lakh)	Completed Cost (Rs. Lakh)	Covered in the present petition	
					Yes/No	If No, petition No.
1						
2						
-						
-						

(Petitioner)

Financial Package upto COD

Name of the Petitioner: _____
 Name of the Transmission Element/
 Communication system _____
 Project/Element Cost as on COD*: _____
 Date of Commercial Operation of the Transmission element#: _____
 Communication system

	Financial Package as Approved		Financial Package as on COD		As Admitted on COD	
	Currency and Amount\$		Currency and Amount\$		Currency and Amount\$	
1	2	3	4	5	6	7
Loan-I	US \$	5m				
Loan-II						
Loan-III						
and so on						
Total Loans						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						
Total Cost						
	Debt	Equity	Total			
Add cap for Year-1						
Add cap for Year-2						
Add cap for year-1	Actual	Normative				
Debt						
Equity						
Total						
Add cap for year-2	Actual	Normative				
Debt						
Equity						
Total						
Total Capital Cost with add cap.						

Note:

* Say Rs. 800 Lakh. + US\$ 5m=Rs. 3900 Lakh including US\$ 5 m at an exchange rate of US\$=Rs62

For example: US \$ 5m, etc.

\$ In case of foreign loans exchange rate considered on date of commercial operation.

(Petitioner)

Statement of Additional Capitalisation after COD

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____
COD _____

Sr. No.	Year	Work/Equipment proposed to be added after COD upto Cut off Date/beyond Cut-off Date	Amount capitalized /Proposed to be capitalized (Rs Lakh)	Justification	Regulations under which covered	Admitted Cost ¹ (Rs Lakh)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1						
2						
3						
4						
5						

1. In case the project has been completed and any tariff notification(s) has already been issued in the past, fill column 7 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order).

Note:

- Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.
- In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately.
- In case of de-capitalisation of assets separate details to be furnished. Further, the original book value and year of capitalisation of such asset to be furnished. Where de-caps are on estimated basis the same to be shown separately.

(Petitioner)

Financing of Additional Capitalisation

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system: _____

(Amount in Rs. Lakh)

Financial Year (Starting from COD)	Actual/Projected					Admitted				
	Year1	Year2	Year3	Year4	Year 5 & So on	Year1	Year2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan										
Equity										
Internal Resources										
Others										
Total										

Note:

1 **Year 1** refers to Financial Year of COD in case of new elements. For existing elements it is from 2014-15 and Year 2, Year 3 etc. are the subsequent financial years respectively.

2 Loan details for meeting the additional capitalisation requirement should be given as per FORM-9 or 9(A) whichever is relevant.

(Petitioner)

Statement of Additional Capitalisation during fag end* of the Project

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or
Communication system _____
COD _____

Sr. No.	Year	Work/Equipment added five years before the useful life	Amount capitalised /Proposed to be capitalized (Rs Lakh)	Justification for capitalisation proposed	Impact on life extension
1	2	3	4	5	6
1					
2					
3					
4					
5					

Note:

- Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes
- *Five years before the completion of useful life.

(Petitioner)

Part-III
Form 8

Calculation of Return on Equity

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or
Communication System _____

(Amount in
Rs. Lakh)

S.N o.	Particulars	Existing 2013-14	2014- 15	2015-16	2016- 17	2017-18	2018-19
1	2	3	4	5	6	7	8
1.1	Equity as on COD/ Admitted equity						
1.2	Notional Equity for Add Cap						
1.3	Total Equity						
1.4	Return on Equity*						
	Total						

Note

1: * - To be calculated on average equity during the year.

(Petitioner)

Sl. No.	Financial Year	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	
A.1	At the date of infusion ²												
2													
3													

Note:

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)

Details of additional RoE

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____

Project/ Element	Completion Time as per Investment approval			Actual Completion time			Qualifying time schedule(as per regulation) (in months)
	Start Date	Scheduled COD (Date)	Months	Start Date	Actual COD (Date)	Months	
1							
2							
3							
4							
....							
.....							

(Petitioner)

**PART-III
FORM- 9**

Details of Allocation of corporate loans to various transmission elements

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto31.03.2014/COD <small>3,4,5,13,15</small>						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes,specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						
	Distribution of loan packages to various transmission elements/ Communication system					
Name of the Projects						Total
Transmission element 1/						

Communication system 1						
Transmission element 2 / Communication system 2						
Transmission element 3/ Communication system 3 and so on						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various transmission elements/ Communication system, details in the Form is to be given separately for all the transmission elements/ Communication system in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment of principal and interest along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate as on 31.03.2004 or as on COD whichever is later.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Details of Project Specific Loans

Name of the Petitioner: _____
 Name of the Region: _____
 Name of the Project: _____
 Name of the Transmission Element or
 Communication system: _____

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/COD <small>3,4,5,13,15</small>						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various transmission system/transmission elements/ Communication system, details in the Form is to be given separately for all the transmission system/transmission element/ Communication system in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment of principal and interest along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate as on 31.03.2004 or as on COD whichever is later.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Sl. No.	Financial Year (Starting from COD)	Year 1				Year 2 and so on				
		1	2	3	4 ^{\$}	5	6	7	8 ^{\$}	9
		Particulars	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)
	year									
B	In case of Hedging ³									
1	At the date of hedging									
2	Period of hedging									
3	Cost of hedging									

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given

3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given.

NOTE

In case of refinancing similar details with supporting documents to be furnished

\$ - Exchange rate at COD/31.03.2004 whichever is later.

**PART-III
FORM- 9C**

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____

(Amount in Rs. Lakh)

Particulars	Existing 2013-14	2014- 15	2015- 16	2016- 17	2017- 18	2018- 19
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Loan-2						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Loan-3 and so on						
Gross loan - Opening						

Particulars	Existing 2013-14	2014- 15	2015- 16	2016- 17	2017- 18	2018- 19
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Total Loan						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:

1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished as per Form 9(D). However, the calculation in original currency is also to be furnished separately in the same form.
2. In case of already commissioned combined assets the details may be provided asset wise as well as combined.
3. Details of Financing Charges.

(Petitioner)

Loans in Foreign Currency

Name of the Petitioner: _____
 Name of the Region: _____
 Name of the Project: _____
 Name of the Transmission Element or
 Communication system _____

Particulars	Existing 2013-14	2014- 15	2015- 16	2016- 17	2017- 18	2018- 19
Foreign Loan-1 (USD in Lakh) Exchange rate						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Foreign Loan-2 (USD in Lakh) Exchange rate						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Foreign Loan-3 (USD in Lakh) Exchange rate						
....						
....						

(Petitioner)

Calculation of Interest on Normative Loan

Name of the Petitioner: _____
 Name of the Region: _____
 Name of the Project: _____
 Name of the Transmission Element or
 Communication system _____

(Amount in Rs. Lakh)

Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
Gross Normative loan - Opening						
Cumulative repayment of Normative Loan upto previous year						
Net Normative loan - Opening						
Increase/Decrease due to ACE/de-capitalization during the Year						
Repayments of Normative Loan during the year						
Net Normative loan - Closing						
Average Normative Loan						
Weighted average Rate of Interest of actual Loans						
Interest on Normative loan						

Note:

1. At the time of true-up net savings as a result of refinancing of loans may be provided along with adjustments of sharing.

(Petitioner)

Calculation of Depreciation Rate

Name of the Petitioner: _____
 Name of the Region: _____
 Name of the Project: _____
 Name of the Transmission Element or
 Communication system: _____

(Amount in Rs. Lakh)

Sl. no.	Name of the Assets ¹	Gross Block as on 31.03.2014 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.19	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.19
	1	2	3	4= Col.2 X Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

Statement of Depreciation

Name of the Petitioner: _____

Name of the Region: _____

Name of the Project: _____

Name of the Transmission Element or
Communication system: _____

(Amount in Rs. Lakh)

Sl. No.	Particulars	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Opening Capital Cost						
2	Closing Capital Cost						
3	Average Capital Cost						
4	Freehold land						
5	Rate of depreciation						
6	Depreciable value						
7	Balance useful life at the beginning of the period						
8	Remaining depreciable value						
9	Depreciation (for the period)						
10	Depreciation (annualised)						
11	Cumulative depreciation at the end of the period						
12	Less: Cumulative depreciation adjustment on account of de-capitalisation						
13	Net Cumulative depreciation at the end of the period						

1. In case of details of FERV and AAD, give information for the applicable period.

(Petitioner)

Statement of De-capitalisation

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____
COD _____

Sr. No.	Year of De-capitalisation	Work/Equipment proposed to be De-capitalised	Year of capitalisation of asset/equipment being decapitalised	Original Book Value of the asset being decapitalised	Debt Equity ratio at the time of capitalisation	Cumulative Depreciation corresponding to decapitalisation	Cumulative Repayment of Loan corresponding to decapitalisation	Justification
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1								
2								
3								
4								
5								

(Petitioner)

**PART-III
FORM- 11**

Calculation of Interest on Working Capital

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or
Communication system _____

(Amount in Rs. Lakh)

Sl. No.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
1	O & M Expenses						
2	Maintenance Spares						
3	Receivables						
4	Total Working Capital						
5	Rate of Interest						
6	Interest on Working Capital						

(Petitioner)

Details of time over run

Name of the Petitioner: _____

Name of the Region: _____

Name of the Project/element: _____

S.No	Description of Activity/Works/ Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run	Agency responsible and whether such time over run was beyond the control of the Transmission Licensee	Reasons for delay	Other Activity affected (Mention Sr No of activity affected)
		Start Date	Completion Date	Start Date	Completion Date	Months			
1									
2									
3									
4									
5									
6									
7									
8									
9									
....								

1. Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

Incidental Expenditure during Construction

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____
Date of Commercial Operation _____

(Amount in Rs. Lakh)

Sl. No.	Parameters	Year -1	Year-2	Year 3	Year-4	Year-5
A	Expenses:					
1	Employees' Remuneration & Benefits					
2	Finance Costs					
3	Water Charges					
4	Communication Expenses					
5	Power Charges					
6	Other Office and Administrative Expenses					
7	Others (Please Specify Details)					
8	Other pre-Operating Expenses					
					
B	Total Expenses					
	Less: Income from sale of tenders					
	Less: Income from guest house					
	Less: Income recovered from Contractors					
	Less: Interest on Deposits					
					

Note: IEDC should be duly reconciled with the corresponding figures of Auditor's Certificate.

(Petitioner)

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs. Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs. Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs. Lakh)
	equity drawn									
2.2	Indian equity drawn									
	Total equity deployed									

Note:

1. Drawl of debt and equity shall be on pari- passu basis quarter wise to meet the commissioning schedule. Drawl of higher equity in the beginning is permissible
2. Applicable interest rates including reset dates used for above computation may be furnished separately
3. In case of multi element project details of capitalization ratio used to be furnished.

(Petitioner)

Breakup of Initial Spares

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
Name of the Transmission Element or Communication system _____

(Amount in Rs. Lakh)

Particulars	Plant & Machinery Cost (excluding IDC and IEDC) Upto DOCO	IDC	IEDC	Year wise additional Capital expenditure up to cut off date			Total Cost	Initial spares claimed	
				Year -1	Year-2	Year-3		Amount	%
Transmission Line									
Transmission Substation (Green Field/Brown Field)									
PLCC									
Series Compensation devices									
HVDC Station									
Gas Insulated Substation									
Communication System									

Note:

1. Details to be furnished as per Regulation 13.
2. Corresponding figures of initial spares included in each transmission system may be provided separately.

Petitioner)

**PART-III
FORM- 14**

Other Income as on COD

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
**Name of the Transmission Element or
Communication system:** _____

(Amount in Rs. Lakh)

Sl. No.	Parameters	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	Interest on Loans and advances						
2	Income from sale of scrap						
3	Misc. receipts (Please Specify Details)						
...	...						
...	... (add)						

(Petitioner)

**PART-III
FORM- 15**

Actual cash expenditure

Name of the Petitioner: _____
Name of the Region: _____
Name of the Project: _____
**Name of the Transmission Element or
Communication system** _____

(Amount in Rs. Lakh)

	Quarter-I	Quarter-II	Quarter-III	Quarter-n (COD)
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

(Petitioner)